

projected for increasing business share of Indian companies and for providing guidance to exporters on WB/APDB procedures/practices to increase scope for successful bidding.

- (v) Representative offices have been set up by EXIM BANK in Washington and Abidjan.
- (vi) Programmes to augment the management capabilities of the Indian construction industry.

**Period of loans converted from overdrafts
by states**

3650. PROF. P.J. KURIEN : Will the Minister of FINANCE be pleased to state :

(a) whether the period of loans which were converted from overdrafts will be extended in the case of economically weak States; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir.

(b) Does not arise.

Import of steel

3651. SHRI PURNA CHANDRA MALIK: Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether it is possible to fix a date after which import of steel could be stopped for some time, if not, for ever ;

(b) if so, when ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : (a) to (c) The import of steel depends upon the steel production capacity within the country. This in turn is dependent

upon the level of investment in steel capacity in coming years. As it is not possible to assess the likely level of investment in steel capacity in coming years, it is not possible to fix a date by which the import of steel can be stopped.

Wage Revision in Public Sector Undertakings

3652. SHRI S KRISHNA KUMAR : Will the Minister of FINANCE be pleased to state :

(a) the criteria for wage revision in Central Public Sector Undertakings ;

(b) the highest and lowest percentage wage revision allowed in the Central Public Sector during 1984-85 ;

(c) whether Government are aware that on many such revisions, the wage hikes were not related to work performance and productivity ;

(d) whether B.P.E. guidelines have been strictly followed in wage revisions ; and

(e) if not, the particulars of Central Public Sector Undertakings in which were departures made and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) (a) No specific criteria for wage revision in Central Public Undertakings have been laid down and communicated to the Administrative Ministries and public sector enterprises.

(b) The highest and lowest percentages of wage revision allowed in Central public undertakings during 1984-85 are 19.6% and 10% respectively.

(c) Wage negotiations are settled without any direct correlation to work performance and productivity.

(d) No specific guidelines have been issued by the BPE to be followed at the time of wage revision.